

F. H. MOHSIN : The information laid on the Table of the House in response to para (c) of the above mentioned question may be corrected as follows :—

“During the period of 1st April, 1968 to 30th September, 1969, Maj Gen Bhagwati Singh, Director of Civil Defence and Commandant General Home Guards, Delhi, visited various places 2,067 times”.

The director of Civil Defence, Delhi and Delhi Administration were requested in December, 1970, to supply information in respect of part (d) of the question for fulfilling the assurance. A statement containing information was received from the Director of Civil Defence, Delhi, in April, 1971. Delhi Administration was requested to scrutinise this statement and to certify its correctness before it could be sent to the Department of Parliamentary Affairs for laying it on the Table of the House.

2. Delhi Administration deputed a senior officer for scrutinising the statement with reference to the logbooks of the staff cars pertaining to the period 1st April, 1968 to 30th September, 1969, and other relevant records. During the course of scrutiny certain discrepancies came to light and Delhi Administration finally certified the correctness of the statement in January 1972. A further scrutiny of the statement had to be made in the Ministry. Thereafter the statement was translated into Hindi and sent to the Department of Parliamentary Affairs for being laid on the Table of the House in fulfilment of the assurance.

3. All this accounts for the delay in correcting the reply.

12.40 hrs.

RE : QUESTION OF PRIVILEGE (Query)

SHRI S. A. SHAMIM (Shrinagar) : On a point of order. This is an important point of order.

MR. SPEAKER : Point of order should be on something

SHRI S. A. SHAMIM : I refer to you as protector of our rights and custodian of our privileges. I, a member of Parliament, am being harassed by the Central Intelligence. All those visitors who come to me are interrupted and harassed. I am followed and shadowed by that car every day. As a Member of Parliament, I am not allowed to function freely. I may be told, Sir, whether I am living in a democratic republic of India or in Police State ..

MR. SPEAKER : There is no privilege involved.

SHRI S. A. SHAMIM : If you had doubted my statement, I could have corroborated or substantiated. You have observed, Sir, that there is no breach of privilege involved...

MR. SPEAKER : No breach of privilege is involved.

SHRI S. A. SHAMIM : I am not allowed to function freely as a Member of Parliament.

MR. SPEAKER : I see you sitting all right in the House.

SHRI P. K. DEO (Kalahandi) : This is a serious matter. Telephones are tapped and we are shadowed. (Interruptions)

MR. SPEAKER : Whatever Government does is administrative or for other security reasons. I am not there to judge about it.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, आप मेरा निवेदन सुनें। जो वह कह रहे हैं वह गलत है या सही है यह हम नहीं जानते लेकिन अगर सही है तो फिर यह प्रिविलेज का मामला है। मेम्बर किस तरह से काम कर सकता है अगर उसके दरवाजे पर पुलिस बैठी है, जो लोग मिलने आते हैं उन पर नजर रखी जाती है, टेलीफोन सुना जाता है..... (व्यवधान) ..

श्री श्रीकृ. मोदी (गोधरा) : श्रीर जन से पूछा जाता है कि आप काश्मीर के एम पी के यहाँ क्यों जाते हैं ?.....

SHRI S. A. SHAMIM : I am an independent ; I belong to no party How do you say, Sir, that it is not a question of privilege ?

MR. SPEAKER : That does not come under privilege.

SHRI SHYAMANANDAN MISHRA (Begusarai) : The best course is that you look into those grievances . (*Interruptions*)

SHRI DINEN BHATTACHARYYA (Serampore) : The other day also Mr. Jyotirmoy Bose complained to you, Sir. Our members are also being harassed by the police You can see before our office 4 Ashoka Road, police standing there. This is going on daily.

SHRI H. N. MUKERJEE (Calcutta-North-East) : He is prevented from functioning. You cannot offer him protection (*Interruptions*)

MR. SPEAKER : I may tell you, the Member has no immunity here (*Interruptions*) I cannot say that this is a question of privilege.

SHRI H. N. MUKERJEE : A Member is hindered from performance of his duty The police is pestering him Government can give an assurance (*Interruptions*)

SHRI SHYAMANANDAN MISHRA : You are the protector of our rights. You can look into the grievances

SHRI PILOO MODY : Are you suggesting that the Member has to die before we realise that he is being harassed ?

MR. SPEAKER : That is your suggestion.

SHRI PILOO MODY : No, because you say that you see him here everyday. What I am saying is...(*Interruptions*) Please allow me to make my submission.

Here, a member of this House has made a very humble request to you in writing and otherwise that he is being harassed, visitors who come to his house are being followed and, thereafter, the Police or whoever it is, go to the visitor's houses and ask them, 'What are you doing in the house of a Kashmiri MP ?

Then, the people who come to him may be for business, may be for social purposes and they are being harassed. Here is a Member who does not have a Party behind him, seeking your protection and the protection of the House and an assurance from the Government. I do not understand what difficulty you are having in hearing the grievance of the member and taking the opinion of the House as to what should be done in a matter like this.

MR. SPEAKER : So far as any obstruction to the Member is concerned, I am going to inquire into it ..

SHRI PILOO MODY : Thank you.

MR. SPEAKER : But, as a privilege, I am not entertaining it. In the past, we did not allow it.

SHRI H. N. MUKERJEE : A Member who is personally pestered would have to be proficient in the law of privilege before he comes here and seeks your protection ? Today, for ten minutes we have been listening to these things and you have not uttered a word of protection If you had uttered this ten minutes earlier, it could have spared us this ignominy

MR. SPEAKER : You are a senior Member How can it be a privilege ?

SHRI H. N. MUKERJEE : Don't let us hear that over and over again.. (*Interruptions*) One word from you would have been sufficient

SHRI INDRAJIT GUPTA (Alipore) : A complaint to the Government ..

MR. SPEAKER : Not a complaint to the Government. He came in another form ..(*Interruptions*) How can I.. (*Interruptions*) It is not at all a privilege...(*Interruptions*) I am sorry I cannot entertain ..(*Interruptions*) Order, please. I didn't call your name ..

SHRI ATAL BIHARI VAJPAYEE : Now, they are keeping quiet.

SHRI S. M. BANERJEE (Kanpur) : There is an earlier instance, Sir, when Mr. Maurya, who was not a Congress Member

then, was constantly shadowed and he and his wife were harassed by the Police and there was CID all around his house and on every side of his house. When he came here and raised the matter—and he stayed here in this House for two days—his wife was being harassed by the police, the Speaker who was in the chair said clearly that this was an interference with his parliamentary work and he would be protected.. (Interruptions). I would only request you, Sir.. (Interruptions) I don't claim any privilege. I am against all privileges. The other day when a member, a Congress member came here saying that he was beaten in the hospital, the entire House discussed it for two or three hours. But, here a member says ..

MR. SPEAKER : No precedent. In such cases no privilege is involved. When that member came, did any member amongst you on this side come up with a privilege ? It is only that I made certain observations that it was too bad. Did you come with privilege motion ?

SHRI INDRAJIT GUPTA : Not a privilege Privilege issue should not be confused with amenities.

MR. SPEAKER : Not at all Don't club that case with the present one. Mr. Moinul Haque Choudhury.

SHRI PILOO MODY : What happened in the hospital was a little scuffle—two people having arguments and a scuffle took place But this is a matter of considerable importance and far-reaching consequences.

SHRI S. A. SHAMIM : Do you ask the CID to post a permanent guard at my place ?

MR. SPEAKER : Now, papers to be laid on the Table.

SHRI S. A. SHAMIM : Do you accept Government's right to place Intelligence people outside my residence ? That is my question ? Do you accept this Government's right to do so ?

डा० लक्ष्मीनारायण पाण्डेय (मंदनौर) : मैंने विशेषाधिकार के प्रश्न की सूचना भेजी है 24 अर्द्ध को, सूचना और प्रचारण मंत्रालय की मांगों

का जवाब देते हुए श्रीमती नन्दिनी सत्यपथी ने जो कहा है उसके सम्बन्ध में मेरे पास पूरा प्रमाण है, फोटो स्टेट कापी भी है कि जो कुछ उन्होंने कहा है वह सही नहीं है। तो मैं चाहता हूँ कि आप उसे उठाने के लिए मुझे अनुमति दीजिए... (व्यवधान)

अध्यक्ष महोदय : मैंने उसको भेज दिया है।

डा० लक्ष्मीनारायण पाण्डेय : लेकिन कल तो सदन उठ जायगा—यह बड़ा गम्भीर आरोप है। उन्होंने उसका खण्डन नहीं किया है.....

MR. SPEAKER : I have already sent it to the hon Minister according to the procedure laid down.

SHRI S. A. SHAMIM : I am not satisfied. I would like to hear from the Chair whether the Chair upholds the right of the Central Intelligence to shadow me ? I want a categorical answer from the Chair whether the Chair upholds the right of the Central Government to shadow me and to put my house under surveillance.

MR. SPEAKER : I cannot give any protection to any MP against any law.

SHRI S. A. SHAMIM : What was the answer to my question, Sir ?

MR. SPEAKER : No answer at all

डा० लक्ष्मीनारायण पाण्डेय : अध्यक्ष महोदय, मुझे विशेषाधिकार का प्रस्ताव प्रस्तुत करने की अनुमति दीजिये।

अध्यक्ष महोदय : मैंने बताया है कि मैंने भेज दिया है, जब वह आयेगा तो बता दूंगा।

श्री अटल बिहारी वाजपेयी : कब बता दोगे ? कल सेशन खत्म होने वाला है।

MR. SPEAKER : I have already sent it.

डा० लक्ष्मीनारायण पाण्डेय : बड़ा गम्भीर आरोप है, फोटो-स्टेट कापी है, पूरे प्रमाण हैं। उन्होंने जो कुछ कहा है, सत्य नहीं कहा है, उन्होंने मिसलीड किया है।

श्री अटल बिहारी वाजपेयी : मासला गम्भीर मालूम पड़ता है, इस के लिये कुछ तो करना पड़ेगा।

अध्यक्ष महोदय : इसमें आप भी कुछ शामिल हैं।

श्री अटल बिहारी वाजपेयी : वह कह रहे हैं कि उन्होंने फोटोस्टेट कापी आप को भेजी है। आप ने उसको देखा होगा, कह दीजिये कि वह गलत है, ज ली है या कहा जाय कि सच है।

अध्यक्ष महोदय : वह कहीं फिल्म-फेस्टीवल में गई हुई थीं, अभी आई हैं, इस लिये देखने कि क्या हुआ, क्या नहीं हुआ। आप की पूरी तसल्ली करवायेंगे।

श्री लक्ष्मीनारायण पाण्डेय : तसल्ली कब होगी, यह सदन तो कल उठ जायगा।

अध्यक्ष महोदय : डाक्टर साहब, आप क्या बात कह रहे हैं। क्या आप बता सकते हैं कि पेशेन्ट किस दिन राजी होगा। अभी बात चल रही है, उसको देखेंगे।

12 54 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LTD., NEW DELHI

औद्योगिक विकास मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा-पटल पर रखता हूँ—

- (1) राष्ट्रीय औद्योगिक विकास निगम लिमिटेड, नई दिल्ली, के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा।

- (2) राष्ट्रीय औद्योगिक विकास निगम लिमिटेड, नई दिल्ली, का वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT—3118/72].

REVIEW AND ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION LTD., CALCUTTA

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1970-71.
- (2) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3119/72].

PROFIT AND LOSS ACCOUNT AND BALANCE SHEET OF TELECOMMUNICATION BRANCH OF THE P & T DEPARTMENT

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1970-71 (Hindi and English versions). [Placed in Library. See No. LT—3120/72].

PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : On